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LAW DEPARTMENT

NOTIFICATION

The 4th November, 2013.

No.12006-I.Legis-12/2013/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 30th October, 2013 is hereby published for general information.

ODISHA ACT 24 OF 2013

THE ODISHA ADVOCATES' WELFARE FUND (AMENDMENT) ACT, 2013

FURTHER TO AMEND THE ODISHA ADVOCATES' WELFARE FUND
ACT, 1987.

BE it enacted by the Legislature of the State of Odisha in the Sixty-fourth Year of the Republic of India as follows:—

- Short title 1. This Act may be called the Odisha Advocates' Welfare Fund (Amendment) Act, 2013.
- Amendment of section 3 2. In the Odisha Advocates' Welfare Fund Act, 1987 (hereinafter referred to as the principal Act) in section 3, in sub-section (2),—
(a) in clause(a), the words and figure "under section 12" shall be omitted; and
(b) after clause(f), the following clause shall be added, namely:—
“(g) a grant of such sum which shall not be less than one crore rupees per annum made by the State Government to the Fund.”
- Amendment of section 12 3. In the principal Act, section 12 shall be omitted.
- Amendment of section 15 4. In the principal Act, in section 15,—
(a) in sub-section (3) for the words "two hundred rupees", the words "six hundred rupees" and for the words "one hundred rupees" appearing in

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(1)	(2)
17 years standing	Rs. 1,53,000/-
16 years standing	Rs. 1,44,000/-
15 years standing	Rs. 1,35,000/-
14 years standing	Rs. 1,26,000/-
13 years standing	Rs. 1,17,000/-
12 years standing	Rs. 1,08,000/-
11 years standing	Rs. 99,000/-
10 years standing	Rs. 90,000/-
9 years standing	Rs. 81,000/-
8 years standing	Rs. 72,000/-
7 years standing	Rs. 63,000/-
6 years standing	Rs. 54,000/-
5 years standing	Rs. 45,000/-
Less than 5 years standing (only on death)	Rs. 45,000/-

By Order of the Governor

S. PUJAHARI
Principal Secretary to Government